

1960 at New Delhi between the Members of Parliament and Ministry of Community Development and Co-operation for the socio-economic development of the underprivileged people of the country under the Community Development Schemes, and state:

(a) the nature of the schemes prepared by the Ministry on the suggestions made by the Members of Parliament; and

(b) if not, the reasons thereof?

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): (a) The suggestions made by M.Ps have been referred to the Study Group on the welfare of the weaker sections of the community under the Chairmanship of Shri J. P. Narain for detailed consideration.

(b) The report of the Study Group is awaited.

Flood Control in Jammu and Kashmir

1104. Shaikh Mohammad Akbar: Will the Minister of Irrigation and Power be pleased to state the total amount of loan and grant asked by the Government of Jammu & Kashmir for flood control schemes during 1961-62?

The Deputy Minister of Irrigation and Power (Shri Hathi): According to the Third Plan proposals of Jammu and Kashmir, the State Government had asked for a central loan assistance to the extent of Rs. 204.35 lakhs for flood control schemes during 1961-62.

Central Assistance to States for Food Production

1105. Shaikh Mohammad Akbar: Will the Minister of Food and Agriculture be pleased to state:

(a) whether rules governing the grant of Central assistance to States for Food production schemes have been amended and made liberal so that the demands of State during

the Third Five Year Plan are met as liberally as possible; and

(b) if so, the details thereof?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) and (b). The rules for the grant of financial assistance to States in the Third Five Year Plan have not yet been finalised. It is, therefore, not possible at this stage either to furnish the details or to say whether Central assistance in the Third Plan will be more liberal or not.

Arrears of Pay and Increments in New Pay Scales

1106. Shri Kumbhar: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that most of the employees of the South Eastern Railway have not received their arrears and increments in new pay scales according to the recommendations of the Pay Commission accepted by the Central Government for the Indian Railways employees;

(b) if so, the number of such unpaid employees and their percentage to the total;

(c) the reasons for the delay in payment; and

(d) the steps taken for prompt payment?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). Upto 28-2-1961, out of the staff who had opted for the Authorized Scales, 81 per cent had been paid their monthly salary in the authorized scales and 38 per cent had been paid the arrears for July 1959 onwards; the remainder have yet to be paid.

(c) Delay in payment is mainly due to delay in the exercise of options by staff.

(d) Railway has been authorized to appoint additional staff in order to complete payments at an early date.